GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:6818 ANSWERED ON:08.05.2013 APPROVED STATUS Bajirao Shri Patil Padamsinha ;Bali Ram Dr.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to accord "approved status" to all those houses which have been constructed/registered before 2007 with some violation(s) by imposing penalty and thus raising the finance of all the three zones of the Municipal Corporation of Delhi:
- (b) if so, the details thereof;
- (c) whether there will be any special consideration to those houses which are within 100-200 meters on both the sides of the metro line and if so, the details thereof;
- (d) whether cases of conversion of leased properties to freehold properties by levying penalty will also be considered on fast track basis and if so, the details thereof;
- (e) whether "re-entry" order made in some houses by the Land and Development Office is going to be withdrawn by levying some charges in view of the Hon'ble Supreme Court and Delhi High Court judgment(s); and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

- (a)to (c): Madam, no such proposal has been received for according "approved status" for such houses.
- (d) to (f): Land and Development Office has informed that no such decision has been taken.